

**NATIONAL COMPANY LAW TRIBUNAL**

**राष्ट्रीय कंपनी विधि अधिकरण**

**CUTTACK BENCH**

**कटक खंडपीठ**

**ORDER OF THE HEARING ON 15<sup>th</sup> APRIL, 2024, 10:30 A.M.**

CP (IB) No. 52/CB/2023, IA(IB) No. 89/CB/2024

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Kanodia Infratech Ltd. -Vs- Bhilai Jaypee Cement Ltd.
Under Section	9 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Saswat K. Acharya, Adv.  
Mr. A. Agarwal, Adv.  
Ms. J. Joshi, Adv.  
Ms. J. Sahoo, Adv.  
Mr. S. Agarwal, Adv.

For Respondent (s)

Mr. Ashish Shrivastava, Sr. Adv.  
Mr. Shakti Sekhar, Adv.

**ORDER**

**IA(IB) No. 89/CB/2024:**

Ld. Senior Counsel Mr. Ashish Shrivastava appears for the applicant. This application has been filed under Rule 11 of NCLT Rules, 2016 by the applicant, who is the respondent/Corporate Debtor in the main CP to take the Settlement Agreement entered between the parties dated 22.12.2023 on record. The same is accepted. Application is allowed. Accordingly, Settlement Agreement is taken on record.

**CP (IB) No. 52/CB/2023:**

Both sides counsel present. At the request of applicant counsel for filing of withdrawal memo, matter adjourned to 23.04.2024.

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**Kaushalendra Kumar Singh**  
**Member (Technical)**

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**P. Mohan Raj**  
**Member (Judicial)**